

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:  
Shri V.S.Verma, Member  
Shri M. Deena Dayalan, Member**

**DATE OF HEARING: 9.7.2013**

**Petition No. 19/MP/2013**

**Sub:** Petition under Section 79 (1) (c) read with Section 19 of the Electricity Act, 2003 for revocation of licence and for vesting of the projects in the Central Transmission Utility

Petitioner : Power Grid Corporation of India Limited, Gurgaon  
Respondents : North Karanpura Transmission Company Ltd. and Others

**Petition No. 20/MP/2013**

Sub: Petition under Section 79 (1) (c) read with Section 19 of the Electricity Act, 2003 for revocation of licence and for vesting of the projects in the Central Transmission Utility.

Petitioner : Power Grid Corporation of India Limited, Gurgaon  
Respondents : Talcher-II Transmission Company Ltd. and others.  
Parties presents : Shri M.G.Ramchandran, Advocate, PGCIL  
Ms. Swaghtika Sahoo, Advocate, PGCIL  
Shri Mahender Singh, PGCIL  
Shri U.K.Tyagi, PGCIL  
Shri Dilip Rozekar, PGCIL  
Shri J.J.Bhatt, Senior Advocate for the NKTCL and TTCL  
Shri R.P.Padhi, NKTCL and TTCL  
Shri A.M.Pavgi, NKTCL and TTCL  
Shri Alok Shankar, Advocate, TPDDL  
Shri Samir Malik, Advocate, MSEDCL  
Shri Padamjit Singh, PSPCL

## Record of Proceedings

Learned senior counsel for the respondents North Karanpura Transmission Company Limited (NKTCL) and Talcher-II Transmission Company Limited (TTCL) submitted that aggrieved by the Commission's orders dated 9.5.2013 in Petitions No.169/MP/2011 and 170/MP/2011, NKTCL and TTCL have filed appeals before Appellate Tribunal for Electricity. Learned counsel further submitted that appeals have already been admitted by the ATE and are listed for hearing on 30.7.2013. Learned counsel requested to list these petitions thereafter. Learned counsel further submitted that NKTCL and TTCL have received four letters. Out of them MSEDCL and GUVNL have fixed date for discussion and accordingly, a meeting with them has been scheduled on 15.7.2013.

2. The representative of PSPCL submitted that a meeting with all the procurers should be convened after 15.7.2013. The representative of PSPCL requested the Commission to direct NKTCL to convene a meeting with all the procurers collectively and jointly.

3. In response to Commission's query regarding status of the projects, learned counsel for the NKTCL and TTCL submitted that the transmission lines are at design stage.

4. The Commission directed the NKTCL and TTCL to hold meeting with the procurers of both projects within a period of two weeks and file the outcome of the meeting before 30.7.2013. The Commission further directed the lead procurers of NKTCL and TTCL, namely MSEDCL and TANGEDCO to coordinate with the LTTCS to facilitate the meeting with NKTCL and TTCL.

5. NKTCL and TTCL were also directed to file status of the both projects in chronological order, on affidavit on or before 26.7.2013.

6. The petitions shall be listed for hearing on 8.8.2013.

**By order of the Commission**  
**SD/-**  
**(T. Rout)**  
**Joint Chief Legal**